



2026:AHC:22761

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1407 of 2026

Pradeep Kumar Rai And 21 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Namit Srivastava, Pritam Kumar Paswan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Parth Pandey (AoR A/P 1259/25) holding brief of Shri Namit Srivastava, learned counsel for the petitioner and learned Standing Counsel, who appears for State-respondents.

2. Shri Parth Pandey (AoR A/P 1259/25) holding brief of Shri Namit Srivastava, learned counsel for the writ petitioner seeks withdrawal of the writ petition on behalf of the writ petitioner nos. 9, 13, 14, 18 and 19 on the ground with a liberty to file writ petition before the Court having territorial jurisdiction over the matter. Thus, liberty is accorded to writ petitioner nos. 9, 13, 14, 18 and 19 to approach the Court having territorial jurisdiction over the matter.

3. The case of the writ petitioners is that all the writ petitioners are Sub Inspectors, who have rendered 19 years of satisfactory service before 30.11.2018. The claim of the writ petitioners is that they are entitled to the benefits which had been accorded to the writ petitioners in ***Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others Vs. State of U.P. & Others)*** and the Government Orders so issued thereon. Submission is that they have rendered more than 19 years of service, thus, they are entitled to grant of one additional increment according to the Government Order dated 02.12.2020.

4. Learned Additional Chief Standing Counsel did not dispute the judgement dated 07.09.2012 passed in Civil Misc. Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others versus State of U.P. & Others) along with similar petition which is Writ A No. 6429 of 2018 (Dinesh Kumar Shukla and 14 Others versus State of U.P. And 6 Others) which was decided on 22.02.2018. The order dated 22.02.2018 has been put under challenge before the Intra Court Appeal under Chapter VIII Rules 5 of this Court and the same has been decided vide judgment and order dated 07.09.2016 wherein the claim of the petitioners were held justified in pursuance to the judgment and order dated 07.09.2012 passed in ***Civil Misc. Writ Petition No. 44330 of***

2012 (Ghanshyam Tiwari & Others versus State of U.P. & Others).

5. In view of the above, the writ petition stands **disposed of** directing the respondent no. 3, Deputy Inspector General of Police, Establishment, P.H.Q. Lucknow, to take appropriate decision in the light of the aforesaid intervening facts within a period of two months from the date of production of the certified copy of this order.

February 3, 2026

Ashu

(Vikas Budhwar,J.)